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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART IV

Private Advertisements and Miscellaneous Notifications

PROCEEDINGS OF THE COMMISSIONER OF FOOD SAFETY, KERALA, THIRUVANANTHAPURAM

(Present : M. G. Rajamanickam I. A. S.)

Sub:—CFS—Use of Liquid Nitrogen for the preparation of Ice Creams, Cold Drinks and other cold food—Prohibition under Sec. 30(2)(a) of Food Safety and Standards Act 2006—Orders issued.

Order No. E1-3910/18/CFS dated 8-5-2018

The Commissioner of Food Safety has noted that certain Food Business Operators in different parts of Kerala are using liquid nitrogen for the preparation of Ice Creams, cold drinks and other type of cold food. Even though nitrogen is an inert gas, not harmful to human body, liquid nitrogen in a temperature of 196 degree celsius is unsafe, if not handled properly and if happen to consume with the product with which it is prepared. There were also media reports of liquid nitrogen accidents occurred while consuming food prepared using liquid nitrogen in India and also in other countries during the recent past.

The matter has been discussed with scientific experts and all of them are of opinion that a certain risk element persist, in using liquid nitrogen for the purpose of preparation of cold food and subsequent consumption.

In the circumstances where as Section 18(1)(a) stipulate that

“18. The Central Government, the State Government, the Food Authority and other agencies as the case may be while implementing the provisions of this Act shall be guided by the following principles namely:—

(1)(a) endeavour to achieve an appropriate level of protection of human life and health and the protection of consumer's interest, including fair practices in all kinds of food trade with reference to food safety and standards and practices”

And whereas Section 29(3) stipulate that

“the authorities shall maintain a system of control and other activities appropriate to the circumstances, including public communication on food safety and risk, food safety surveillance and other monitoring activities covering all stages of food business”

And whereas section 30(2)(d) stipulate that

The Commissioner of Food Safety shall perform all or any of the following functions, namely

(d) Ensure an efficient and uniform implementation of the standards and other requirements as specified and also ensure a high standard of objectivity, accountability, practicability, transparency and credibility.

And whereas Section 26(2)(i) stipulate that

“No food business operator shall himself or by any person on his behalf manufacture, store sell or distribute any article of food which is unsafe”

And therefore The Commissioner of Food Safety under Section 30(2)(a) of Food Safety and Standards Act, 2006 hereby prohibit the manufacture, storage, distribution and sale of any kind of cold food prepared with the aid of liquid nitrogen, from the date of this order in the interest of public health.

The prohibition is for one year or until the completion of Risk Analysis by experts of FSSAI/State Government and clearing the product as safe for human consumption.

The lifting of the prohibition shall be subject to the result of Risk Analysis.

M. G. RAJAMANICKAM I. A. S.,
Commissioner of Food Safety,
Government of Kerala.

To,

1. All Food Business Operators concerned.
(through Designated Officers/Food Safety Officers)
2. All Print and Visual Media through Director, I and PRD.

KERALA LIVESTOCK DEVELOPMENT BOARD LTD.

(A Government of Kerala Undertaking)

An ISO 9001 : 2008 Certified Company

GLOBAL E-TENDER NOTICE

No. GM/3706/2017.

9th April 2018.

The Kerala Livestock Development Board invites e-Tenders in a two cover system for the supply of Sex Sorted Bovine Frozen Semen Straws (Hostein Friesian and Jersey breeds) from Progeny Tested/Genomically Tested Sires as per the details given below.